



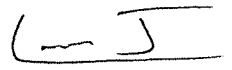

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

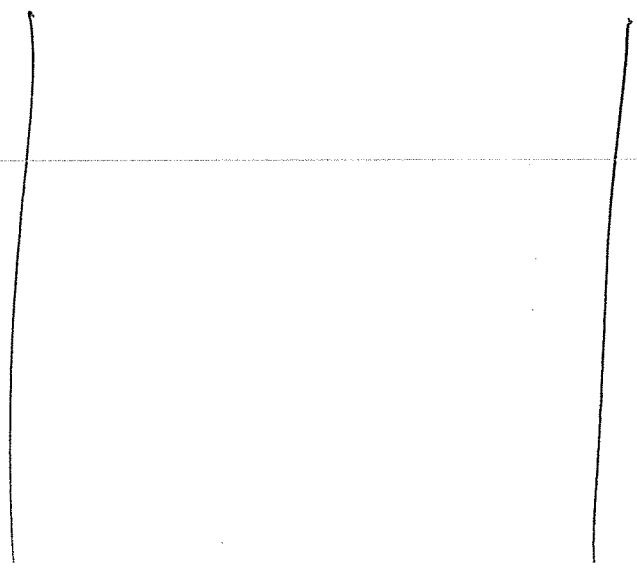
ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 25-06-19

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/35/2018
NAME OF THE PETITIONER(S) : P.M.GURUDAS & 1 ANOTHER
NAME OF THE RESPONDENT(S) : HOTEL GURU PVT LTD & 6 OTHERS
UNDER SECTION : 241/242

S.No. Name (in Capitals) Represented by Signature

- 1. ABISHEK RAMAN
R1
Counsel for R₂ 
- 2. K G BALASUBRA
MANIA.
Advocate Advocate for
R₁ 
- 3. J. Lenin
Counsel for
petitioner 
- 4. ROHAN KATASEKARAN
Counsel for
R7 



ORDER

Counsel for the Petitioner is present, has filed an Affidavit wherein it has been deposed that notice has been sent to R4 & R5, which has been returned with an endorsement "returned". The Petitioner is directed to publish notice in the national newspaper in English only, and to send e-mail to R4 & R5, if such address is available, and file proof of service of notice on next date of hearing.

At this stage, the Counsel for R7 caused appearance and submitted that he has filed an Application for setting aside the ex-parte Order, and prayed for time for getting application numbered. The matter stands adjourned. The Counsel for R2 is directed to file vakalath. Put up on **07.08.2019 at 10.30 A.M.**


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

MS